

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8134/2020

(Arising out of impugned final judgment and order dated 18-12-2019 in LPA No. 928/2013 passed by the High Court Of Delhi At New Delhi)

AIRPORTS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

HARBHAJAN SINGH
(FOR I.R.)

Respondent(s)

Date : 20-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Aman Sinha, Sr. Adv.
Mr. Tavinder Sidhu, Adv.
Neetika Sharma, Adv.
Ms. Shreya Sethi, Adv.
Mr. Pravesh Thakur, Adv.
For M/S. M. V. Kini & Associates

For Respondent(s) Mr. R. Venkataramani, Sr. Adv.
Mr. Jaspal Singh, Adv.
Mr. Omar Hoda, Adv.
Ms. Namrah Nasir, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Gaurav Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

We are not inclined to interfere with the order passed by the High Court.

The special leave petition is, accordingly, dismissed.

Pending application, if any, stands disposed of.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER